

THE MINISTER OF PARLIAM-  
ENTARY AFFAIRS (SH. GHU-  
LAM NABI AZAD): (a) No, Sir.

(b) Does not arise.

(c) The matter has been considered by the Government and it has not been considered feasible to decide in favour of the extension of free rail travel facility to the ex-Members of Parliament.

[Translation]

### Harnessing of Bio-Gas and Solar Energy in Bihar

1955. SHRI TEJ NARAYAN SINGH: Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

(a) the names of the places where bio-gas and solar energy programmes have been implemented in Bihar, district-wise;

(b) the number of villages in each district benefited by these plants; and

(c) the names of villages so benefited in Jahanabad district?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CONVENTIONAL ENERGY SOURCES (SHRI KALP NATH RAI): (a) to (c) The information desired is being collected and will be laid on the Table of the House.

12.00 hrs.

RE. BANK OF CREDIT & COM-  
MERCE INTERNATIONAL

[English]

SHRI JASWANT SINGH (Chit-torgarh): Mr. Speaker, Sir, yesterday, you had, in the House, assured.....

MR. SPEAKER: Before you make your point, I would like to say that yesterday I was informed by the Government that the statement on the BCCI issue is not ready and they are likely to put it on the Table of the House tomorrow.

(Interruptions)

SHRI JASWANT SINGH: Sir, let me say what I have to say. On the BCCI issue, you had assured the House that a statement would be made in the House today.

MR. SPEAKER: I did not assure; I said that it should be made.

SHRI JASWANT SINGH: Sir, I correct myself. You do not assure; you direct and you had directed that a statement should be made in the House today. Now, the List of Business has no such reference. The hon. Finance Minister is to reply to the Budget debate today.

MR. SPEAKER: He wants to give an explanation to that point.

SHRI JASWANT SINGH: Would he like to give an explanation as to why the statement is not being made?

MR. SPEAKER: Yes.

SHRI JASWANT SINGH: In that case, with your permission, I would point out as to what our expectations are about that statement, because there are various angles to it.

MR. SPEAKER: You had raised this matter in Zero Hour. Nothing has crystallised and you expect a statement. I do not know what kind of a statement they are giving. Now, it is between you.

(Interruptions)

SHRI CHANDRA JEET YADAV (Azamgarh): Sir, it is not between one person and another. Several Members made enquiries on several points. One of the point was that the Bombay Branch of the BCCI had

said that there are names of several politicians including Members of Parliament and high bureaucrats involved in it. You said, you do not know what is going to be in the statement. We want that the statement must be elaborate. It must give the necessary information asked by the hon. Members.

**MR. SPEAKER:** Mr. Jaswant Singh, I have allowed you; I have not allowed him.

**SHRI CHANDRA JEET YADAV:** Sir, I will speak later on.

**SHRI JASWANT SINGH:** Sir, our expectations are as follows: Firstly, a statement should be made today. Our second expectation was that the statement would clarify the aspect of violations of RBI regulations; the statement should make clear enough about the reported or alleged involvement of industrialists or key aides to the former Prime Minister. There is also the aspect of the totality of South Asian dependence on BCCI; a large number of citizens of South Asia, whether they live in UK or elsewhere on the continent or even in the USA, have been badly hit because of BCCI's closure. We expect that the statement would clarify that point also. There is then the aspect of narco-related money having entered the BCCI. There is also the aspect of economic invasion of the country by way of illegal money coming in and going illegally out of the country. There are reports that the BCCI was employed by Pakistan as a conduit for their nuclear programme. Indeed a General of Pakistan Army was arrested in Germany. \*\*was arrested in Germany.

**MR. SPEAKER:** I will not allow the name to go on record.

**SHRI JASWANT SINGH:** These are all aspects of BCCI. It is reported that BCCI has been aiding Pakis-

tan in its nuclear programme. Therefore, the Government ought to have come forward with that statement today or should ask for permission to do it tomorrow. When they do actually come forward with the statement, they ought to cover all these aspects.

We would request you, Sir, as you had directed, let the statement be made today itself and let it be a comprehensive statement to answer all these queries.

**SHRI CHANDRAJIT YADAV:** What I am concerned is that the statement should be comprehensive. We have brought to the notice of this House that one Pakistani national is heading this bank. This bank has been already penalised by the British State Bank of U.K. This matter was discussed in the American Senate Committee where it has been mentioned that this bank has been financing certain politicians, certain bureaucrats...*(Interruptions)*

These are matters which are being discussed all over the world. Are we not supposed to know the details about the activities of the BCCI?

Another important factor is that this Bank is supposed to have been financing the terrorists who are operating in our country, who are a threat to our national unity.

Therefore, what I am requesting is that the statement should be comprehensive. I do not mind particularly, if the statement will be coming tomorrow, but it should be comprehensive. If the Government wants time, let it take. But the entire details should come out in the statement. The names of all those Indian citizens who have their accounts in the BCCI or who are connected directly or indirectly, all those facts should be known to this House and to the country.

[*Translation*]

SHRI RAM VILAS PASWAN (Rosera): Mr. Speaker, Sir, I would not go into the details of this matter, because it is being discussed within and outside the House and reports about this matter are being published in various newspapers also. The Minister of Finance and the leader of the House are present here. When the news started appearing in the Press, it was the duty of the Government to clarify the matter *suo motu*, because with the passage of time, the doubt increases and the needle of suspicion points to one direction and it was the culmination of combined action of the then Government and its Head and industrialists, bureaucrats and other people associated with it. The leader of the House had made an announcement in the House yesterday that a statement on this matter would be made. Today the Finance Minister is also present in the House. The entire matter is being discussed for the last one week and the Government is completely silent over the matter. I would like to know as to why the statement would be made tomorrow? (*Interruptions*)

SHRI MADAN LAL KHURANA (South Delhi): Mr. Speaker, Sir, my submission is that mere statement on this matter is not sufficient, instead there should be a thorough discussion on this subject under Rule 193. The matter is being discussed all over the world these days. (*Interruptions*)

MR. SPEAKER: Shri Khurana, Please don't speak like that.

[*English*]

We will see afterwards.

(*Interruptions*)

SHRI SAIFFUDDIN CHOUDHURY (Katwa): Sir, the statement has to be comprehensive because it has many dimensions; it has international dimension; it has a dimension

that encompasses the politicians and some of the bureaucrats of our country. It has another dimension of aiding the terrorists which is connected with the attempt to destabilise our country. It has sullied the image of our country.

So, when the statement is made, immediately we should have a discussion on the basis of the comprehensive statement. And then, we have to decide, as I said yesterday—the need will be there so far as I understand, to institute a House Committee also to look into the matter.

MR. SPEAKER: We are going much beyond that.

THE MINISTER OF FINANCE (SHRI MANMOHAN SINGH): Sir, I appreciate the sentiments expressed in this House I apologise to the House that I have not been able to come forward with a statement today. I need some time to collect all the facts and I promise you that by tomorrow I will be able to make a statement.

[*Translation*]

SRI PHOOL CHAND VERMA (Shajapur): Mr. Speaker, Sir, we had given you a notice. (*Interruptions*)

[*English*]

SHRI E. AHAMED (Manjeri): Mr. Speaker, Sir, I would like to draw the attention of the Government to the sad plight of more than 6000 Indians from Kerala, Tamil Nadu, Andhra Pradesh and Rajasthan who are stranded in Bombay due to want of emigration clearance. These 6000 people have already obtained valid employment visa from the Gulf countries. But they have been denied clearance by the Emigration Department in Bombay. The emigration clearance has been given to the